

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3682
ANSWERED ON:05.08.2014
NATIONAL TRUST ACT
Raj Dr. Udit

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) The salient features of the Rules and Regulations framed under the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999;
- (b) the status of implementation of the Rules and Regulations under the said Act ;
- (c) whether all the States have framed their own Rules and Regulations under the National Trust Act; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT)

- (a) Section 34 of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999 empowers the Central Government to frame rules in respect of certain specified matters for carrying out the provisions of the Act. Similarly Section 35 of the said Act empowers the Board of the National Trust with the previous approval of the Central Government to frame regulations in respect of certain specified matters for the purpose of implementation of the Act. Accordingly, the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Rules, 2000 and the Board of the Trust Regulations 2001 were notified. The National Trust Rules, 2000 covers various matters such as procedure for election of members, conditions of service of chairperson and members, powers and duties of chairpersons, rules of procedure for transaction of business at the meeting of the Board, powers and duties of the chief executive officers of the Trust, format for application for guardianship, format for preparation of budget estimates etc. The Board of Trust Regulations, 2001 prescribes the condition of service of Chief Executive Officer and other employees of the Trust, manner of associating persons for assistance and advice, procedure for grant of registration of organizations, manner of constitution of local level committees etc.
- (b) The National Trust for the welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Rules, 2000 and the Board of the Trust Regulations 2001 have been implemented from date of their publications.
- (c)&(d) The National Trust for the welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999 has no such provision for the States to frame rules.